

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT – III**

**CP-65/14(1)/ND/2018**

**In the matter of :**

**DLF BRANDS LIMITED.**

**...PETITIONER**

**SECTION:**

**UNDER SECTION 14(1)**

**Order delivered on 1.5.2018**

**Coram:**

**SHRI R. VARADHARAJAN , MEMBER ( JUDICIAL)**

**DR. V.K. SUBBURAJ, MEMBER (TECHNICAL)**

**For the Petitioner/ applicant**

**: Sanjay Grover**

**Devesh Kumar Vasisht**

**(Company Secretary in Practice)**

**For the Respondent/ Corporate Debtor : Mr. Manish Raj, Co. Prosecutor**

**For the Intervener**

**: Ms. Lakshmi Gurung, Standing**

**Counsel, Income tax Deptt.**

DLF BRANDS LIMITED  
CP-65/14(1)/ND/2018



## ORDER

Learned Counsel for the petitioner seeks for direction in relation to the issue of Public Notice as well as to the Statutory authorities in relation to the application filed under Section 14(1) for the purpose of conversion of the Petitioner from Public Limited Company to Private Limited Company.

Taking into consideration the said representation in terms of Section 14 of the Companies Act, 2013 and of Rules 68 of the NCLT Rules & the relevant Forms annexed thereunder for the purpose of issue of notice, the next date of hearing is fixed on 14.6.2018, by which date, the newspaper publication in 'Jansatta' in Hindi and in 'Business Standard' in 'English', in terms of Section 14 & Rules as stated above shall be effected.

Notice shall also be taken to the Central Government and ROC as well as to any other statutory authority as may be prescribed under the relevant provisions of law as stated above. Individual notices shall also be issued to Creditors & Debenture Holders (if any) of the Petitioner Company by Registered Post with Acknowledgement due.

List on 14.6.2018

— Sd

01/05/2018

(V.K. SUBBURAJ)

MEMBER (TECHNICAL)

0

Sd-

01-05-2018

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit/D

DLF BRANDS LIMITED  
CP-65/14(1)/ND/2018